

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF KANAKADHARA VENTURES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Kanakadhara Ventures Private Limited
2.	Date of incorporation of corporate debtor	28.09.2005
3.	Authority under which corporate debtor is incorporated / registered	Companies Act, 1956 / ROC, Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70102AP2005PTC47611
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd office: 8-3-1114/1, Keshav Nagar, Srinagar Colony, Hyderabad - 500 073
6.	Insolvency commencement date in respect of corporate debtor	22.11.2019 (Order uploaded on 23.11.2019)
7.	Estimated date of closure of insolvency resolution process	19.05.2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	B. Naga Bhushan Reg. No. - IBBI/IPA-001/IP-P00032/2016-17/10085
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B.Naga Bhushan House No. 1-1-380/38, Ashok Nagar Extension, Hyderabad - 500020. e-mail: bnagabhushan@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	B.Naga Bhushan Address: House No. 1-1-380/38, Ashok Nagar Extension, Hyderabad - 500020. e-mail: rp.kvpl@gmail.com
11.	Last date for submission of claims	07.12.2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/downloadform.html Physical Address: As given in Col. 10 above.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the M/s Kanakadhara Ventures Private Limited on 22.11.2019 (Copy of order uploaded on 23.11.2019)

The creditors of M/s. Kanakadhara Ventures Private Limited are hereby called upon to submit their claims with proof on or before 07.12.2019 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class (Not Applicable) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 25.11.2019
Place: Hyderabad

Naga B. B.
Name and Signature of Interim Resolution Professional
B. Naga Bhushan
Interim Resolution Professional
M/s Kanakadhara Ventures Private Limited

